Title: Introduction and passing of the Jharkhand Appropriation (No.2) Bill, 2013.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2012-2013.

MADAM CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2012-2013."

The motion was adopted.

SHRI P. CHIDAMBARAM: I introduce** the Bill.

MADAM CHAIRMAN: The Minister may now move that the Bill be taken into consideration.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2012-2013 be taken into consideration."

MADAM CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2012-2013 be taken into consideration."

The motion was adopted.

MADAM CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill." *The motion was adopted.*

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MADAM CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 15.3.2013

^{**} Introduced with the recommendation of the President